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MCRC-39058-2025

IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SUBODH ABHYANKAR ON THE 16th OF SEPTEMBER, 2025

MISC. CRIMINAL CASE No. 39058 of 2025

JAGRAM SINGH

Versus

THE STATE OF MADHYA PRADESH

THE STATE OF MADITA FRADESH
Appearance:
Shri Lokesh Mehta - Advocate for the applicant.
Shri Tarun Pagare- G.A. for the State.
<u>WITH</u>
MISC. CRIMINAL CASE No. 39055 of 2025
MANJU SINGH AND OTHERS
Versus
THE STATE OF MADHYA PRADESH
Appearance:
Shri Lokesh Mehta - Advocate for the applicants.
Shri Tarun Pagare- G.A. for the State.
ODDED

<u>ORDER</u>

- 1] They are heard. Perused the case diary / challan papers.
- 2] This order shall govern the disposal of both the applications as they have arisen out of the same Crime No.409 of 2025 registered at Police Station Sonkatch, District Dewas, regarding religious conversions.
- 3] Both these applications are the second bail applications filed by applicants Jagram Singh, Manju and Kiran under Section 483 of B.N.S.S./439 of Cr.P.C. as they are implicated in connection with Crime No.409/2025 registered at Police Station Sonkatch, District Dewas (MP) for offence punishable under Sections 3/5 of Madhya Pradesh Dharmik Swatantrata Adhiniyam, 2021. The applicants are in custody since 21.06.2025. Their first bail applications M.Cr.C. Nos.32158/2025 and 32161/2025 were dismissed by this Court vide

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order dated 18.08.2025 as withdrawn, with liberty to renew the prayer after the charge-sheet

is filed.

4] Counsel for the applicants has submitted that the charge-sheet has been filed, and the

applicants are lodged in jail since 21.06.2025 and the conclusion of trial is likely to take

sufficient long time. It is further submitted that there are no criminal antecedents of the

applicants. Thus, the applications may be allowed.

5] Counsel for the respondent/State, on the other hand, has opposed the prayer.

6] Having considered the rival submissions, on perusal of the case-diary and taking note

of the fact that there are no criminal antecedents, and the charge-sheet has already been filed,

this Court finds that the further custody of the applicants does not appear necessary.

7] Accordingly, without commenting anything on merits of the matter, both the

applications for grant of bail are allowed. The applicants are directed to be released on bail

upon their furnishing a personal bond in the sum of Rs.25,000/- (Rupees Twenty Five

Thousand) each with separate solvent surety in the like amount to the satisfaction of the Trial

Court for their appearance, as and when directed and shall also abide by the conditions

enumerated under Section 437 (3) Criminal Procedure Code, 1973.

8] M.Cr.C.s stand *allowed* and *disposed of*.

Certified copy as per rules.

(SUBODH ABHYANKAR) JUDGE

Bahar